



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION
Srinagar, the 16th October, 2019

SRO 594 .-Whereas, on 20-02-2019 P/S Zainapora received an information to the effect that Police Party of PC Zainapora, Camp Awneera crossing apprehended two persons in suspicious circumstances and during their personal search, one hand grenade each was recovered from their possession. On questioning, they disclosed their names as Mudasir Ahmad Rather S/O Ab Aziz Rather & Adil Ahmad Dar S/O Bashir Ahmad Dar R/O Arwani Bijbehara Anantnag; and

2. Whereas, a case FIR No.10/2019 U/S 7/25 Arms Act, 1959 38 ULA (P) Act of 1967 was registered at Police Station Zainpora and investigation taken up;and

3. Whereas, investigation conducted revealed that accused persons provided logistic as well as other support viz. carrying of arms ammunition for militants and worked as OGWs for HM terrorists;and

4. Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memos and other evidence, the Investigating Officer established a prima-facie case against the accused persons namely; Mudasir Ahmad Rather S/o Ab. Aziz Rather R/o Arwani Bijbehara Anantnag and Adil Ahmad Dar S/o Bashir Ahmad Dar R/o Arwani Bijbehara under sections 7/25 A. Act and 38 of the Unlawful Activities (Prevention) Act 1967;and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely 1. Mudasir Ahmad Rather S/O Ab. Aziz Rather R/O Arwani Bijibehara Anantnag 2. Adil Ahmad Dar S/O Bashir Ahmad Dar R/o Arwani Bijibehara for the commission of offences punishable U/S 38 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.10/2019 of P/S Zainpora.

By order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government
Home Department

Dated: 16.10.2019

No. Home/Pros/99/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanc-23/S/2019/37957-59 dated 26/06/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


16.x.19.
Under Secretary to the Government
Home Department